

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the 31st Day of August, 2018)

Hon'ble Mr. Rakesh Sagar Jain-J.M.

Original Application No. 330/00856/2018

(U/S 19, Administrative Tribunal Act, 1985)

Magan Lal S/o Chauharja Prasad, R/o Village-Sarai Jodhrai,
Post Office- Bheempur, District-Allahabad.

..... **Applicant**

By Advocate: **Smt. Pushpa Singh.**

Versus

1. Union of India through the Secretary, Ministry of Railway Department, New Delhi.
2. Settlement Officer, Divisional Office, Northern Railway, New Delhi.
3. Divisional Rail Manager (D.R.M.), New Delhi.
4. Account Officer, Northern Railway, New Delhi.

..... **Respondents**

By Advocate: **Shri G.K. Tripathi.**

O R D E R

Heard Smt. Pushpa, counsel for the applicant and
Shri G.K. Tripathi, counsel for the respondents.

2. Counsel for the applicant submitted that the applicant's grievance would be redressed if the representation dated 26.12.2017 (Annexure No. A-3) of the applicant is disposed off by the respondents within the stipulated time frame.

3. Counsel for the respondents has no objection if such a direction is given.

4. Accordingly, the Respondent Nos. 2 & 3/Competent Authority is directed to decide the representation of the applicant dated 26.12.2017 (Annexure No. A-3) by passing a reasoned and speaking order within three weeks from the date of receipt of a certified copy of this order.

5. It is made clear that I have not gone into the merits of the case.

6. With this direction, the OA stand disposed off. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

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